

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

CP No. 220/2016
TP/81(CH)2017

IN THE MATTER OF:

M/s D.P Jagan and Sons

...Petitioner

Vs.

M/s Zander Engineers

...Respondent

Under Section: 433(e)/433(f) of CA 1956

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 03.09.2024.

15.07.2024

Pooja

Sd/-
Court Officer